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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. NO. 234 OF 1995

NEW DELHI THIS THE 19TH DAY OF AUGUST, 1997

HON'BLE DR. JOSE P. VEGHESE, VICE-CHAIRMAN(J)
HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Zile Singh (Ex-serviceman)
S/o Shri Chandan Singh
R/o Village Mahlamajra,
P.O. Chattrra,
District Sonepat (Haryana).Applicant

By Advocate Shri S.K. Gupta

Versus

1. Chief Secretary,
Government of N.C.T.,
Old Secretariat,
Delhi.
2. Commissioner of Police,
Delhi Police Headquarter,
New Delhi.
3. Deputy Commissioner of Police, (I)
Delhi Police Headquarter,
New Delhi.
4. Director General (Resettlement),
Ministry of Defence,
West Block-IV,
R.K. Puram,
New Delhi. Respondents

By Advocate Shri Amresh Mathur

ORDER (ORAL)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman

The applicant in this case had served the Armed Forces between 11.1.1976 to 17.3.1977. Thereafter, he was appointed in Delhi Police, which resulted in a termination order in the year 1980. Thereafter, being sponsored by the Employment Exchange, he was initially offered the post of Constable but

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subsequently declined when the respondents detected that the applicant had been given appointment on the basis of his Ex-serviceman status and subsequently, the same ended in termination.

2. Aggrieved by the said order or the cancellation of the offer of appointment, the applicant approached this Court twice, once by O.A. No. 206 of 1987 and then by O.A. No. 1518 of 1987. The first was decided on 21.5.87 and the second one on June 6, 1989. The net result is that all the pleas being raised by the applicant seems to have been finally settled by these two O.As. and practically nothing remains to be done.

3. The counsel for the applicant has brought to our notice an interim order passed by this Court directing the respondents to produce the documents to show that the first appointment was ^{on} ~~on~~ the basis of his status as Ex-serviceman. We are afraid even after bringing the said record, nothing would turn on the said plea that even assuming the applicant was not given the first appointment on the basis of Ex-serviceman status, the observation and the findings in the two previous O.As. indicate that in the absence of appeal against them, the said orders have become final. We are helpless to give any relief to the applicant except making an observation on the basis of his service in the Army for one year and 2 months that his case may be considered as a general candidate

relaxing the criteria of age, if otherwise he is eligible and suitable for appointment as a fresh candidate as Constable in Delhi Police, if the respondents are so inclined.

4. With these observations, the O.A. is disposed of finally. No order as to costs.

(K. MUTHUKUMAR)
MEMBER (A)

(DR. JOSE P. VERGHESE)
VICE CHAIRMAN

Rakesh